

**CC.7399/2024**

All the Accused are present. The counsel for the Accused No.4 filed bail application U/sec 436 of Cr.P.C, Surety affidavit and application u/sec 441A of Cr.P.C on behalf surety.

The alleged offences are bailable in nature. Hence the bail application filed on behalf Accused No.4 is allowed. The Accused Accused No.4 is released on bail on executing personal bond of Rs.50,000/- with one surety for like sum.

Surety by name D.K.Suresh S/o D.K.Kempegowda, Aged about 58 years, R/at No.127, Doddalahalli, Uyyambahalli Hobli, Kanakapura Taluk, Alahalli Kanakapura, Ramangara is present. He has produced RTC standing in his name pertaining to Sy.No.94/2 Situated at Harappanahalli Village of Anekal Taluk along with copy of MR extract & Tax Paid receipt and Adhar card and declaration U/sec 441A of Cr.P.C. Surety is accepted as satisfied.

Office to take bond of Accused No.4 and his surety.

For Plea by 30.07.2024.

(K.N.SHIVAKUMAR)  
**XLII ACMM, BENGALURU**